

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Dated of order: 10.07.2003

OA No.309/2003

Smt. Kaushalaya Devi w/o late Shri K.Lal r/o Dhani Kishan Driver Badyapur, Bandikui her husband was last employed on the post of Loco Inspector Bandikui, Jaipur Division, Western Railway.

.. Applicant

Versus

1. Union of India through the General Manager, North-Western Railway, Jaipur.
2. The Divisional Railway Manager, Western Railway, Jaipur Division, Jaipur.

.. Respondents

Mr. Shiv Kumar, counsel for the applicant.

CORAM:

HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDICIAL)

O R D E R (ORAL)

Per Hon'ble Mr. M.L.Chauhan

Heard the learned counsel for the applicant. The learned counsel for the applicant submits that he does not want to press this OA as well as MA No.282/2003. Consequently, the OA and MA are dismissed as withdrawn. Even on merits, the applicant has not made out any case. The applicant is aggrieved of the action of the respondents whereby recovery on account of allotment of quarter was effected from August, 1994 as can be seen from the representation of the husband of the applicant annexed at Ann.A5. The husband of the applicant never challenged the action of the respondents till 19.11.98 when he expired. This OA has been filed by the widow only after

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the death of the employee that too after lapse of about 5 years. Therefore, without any plausible explanation even on this score also this OA as well as MA deserve dismissal.



(M.L.CHAUHAN)

Member (Judicial)